

CBI/55/2019

CBI v. Lalu Prasad Yadav & Ors.

23.07.2020

Application is taken up for hearing through Video Conferencing as the regular court hearing is suspended till 31.07.2020.

The hearing of the present case is being taken up via Cisco Webex platform in the presence (on screen) of:

Present: Sh. Raj Mohan Chand, learned Senior PP for CBI with Sh. Sanjay Dubey, DSP and Sh. Rupesh Srivastava, Inspector, CBI.


None for accused.

An urgent application was filed on the official e-mail ID of the Court i.e. *readercbi09radc@gmail.com* for allowing hearing through Video Conferencing for placing on record the Sanction for prosecution under the provision of Section 19 of Prevention of Corruption Act, 1988 (as Amended in 2018) against accused mentioned therein.

In view of the Office Order No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020; this urgent application is taken up for hearing through Video Conferencing via **Cisco Webex** and allowed.

CBI has filed an application for placing on the record Sanction Orders for prosecution obtained under Section 19 of Prevention

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23.07.2020
AJAY KUMAR KUJAR
Special Judge (PC Act) CBI-09)
Court No. 502, Fifth Floor
Rouse Avenue Court Complex
New Delhi

of Corruption Act,1988 (as Amended in 2018) against accused Sh.Lalu Prasad Yadav (A1),Sh. P. K. Goel (A8), Sh.Rakesh Saksena (A-10), Sh.Rakesh Kumar Gogia (A-12) and Sh.Vinod Kumar Asthana (A-13). The Sanction Orders are also filed through e-mail on the official E-mail of the Court.


I have heard the submissions made by Sh. Raj Mohan Chand learned Senior PP for CBI. It is submitted that sanction from Competent Authorities, for prosecution of the above said accused has been obtained and the CBI now wants to place the Sanction Order qua these accused on record.

Let the notice of this application be sent to the concerned accused persons and CBI is directed to send the scanned copy of the application and documents attached therewith to the concerned accused persons either directly or through their learned Counsels by e-mail or through WhatsApp. The hard copy of the application and the documents be filed in the court after the regular court work is resumed.

The matter already stands adjourned for **26.08.2020** in view of the Office Order No.Power/Gaz./RADC/2020/E6836-6919 dated 14.07.2020.

This application with the Sanction Orders is taken on record for consideration on date fixed i.e. **26.08.2020**. Sh Brijesh, Reader of the Court physically present in Court as per Duty Roaster, is directed to take out a print out of the Application and other documents

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AJAY KUMAR KUHAR
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attached therewith, filed by CBI online via E-mail and place on the file.

Scanned copy of this order is being sent to the PA and the Reader of the court for uploading on the Website and hard copy of the order will be placed on record after resuming of regular functioning of the courts.



AJK
23.07.2020

AJAY KUMAR KUHAR
Special Judge (PC Act) CBI-09
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New Delhi

(AJAY KUMAR KUHAR)
ASJ/ Special Judge (PC Act) (CBI)-09,
(MPs/MLAs Cases), RADC,
New Delhi/23.07.2020